

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 189/MP/2019**

- Subject : Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampuya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India Limited to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfilment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's Project.
- Date of Hearing : 22.8.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Parampujya Solar Energy Private Limited (PSEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Nitish Gupta, Advocate, PSEPL  
Ms. Parichita Chowdhury, Advocate, PSEPL  
Ms. Nipun Sharma, Advocate, PSEPL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Shri Abhishek Kumar, SECI  
Ms. Neha Singh, SECI  
Shri Anup Jain, Advocate, MSEDCL  
Shri Akshay Goel, Advocate, MSEDCL  
Ms. Kavita Gharat, MSEDCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned. Learned counsel for the Respondent, MSEDCL, however, sought liberty to file reply to the Petition. Considering the said request, the Commission directed the Respondent No.2, MSEDCL to file its reply within a week with copy to the Petitioner who may file its rejoinder thereof, if any, within a week thereafter.

3. The Petition shall be listed for hearing on 29.9.2022.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

